

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd. And Bharti Airtel Ltd.
And Bharti Hexacom Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 22.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

Mr. Kamal Shankar, Mr. Pradyumma
Sharma, Ms. Nikita Chitale & Mr. Tanmay
Sharma, Advs.

For the IT

Mr. Mansoor Ali Shaket, Mr. Nitin Kala, Ms.
Shemiza Farid & Mr. Kunal Singh, Advs.
Mr. Kamal Kant Jha, Sr. Panel Counsel for
Gov. of India

For the DOT

Mr. Deepak Anand & Mr. Vipul Agarwal,
Advs.
Mr. Akhilesh Kumar Trivedi, Dir. (AS-V)
Mr. Sujit Kumar, ADG (AS-V)

ORDER

List on **23.10.2020.**

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)